

50-A

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No. 82/NCLT/AHM/2017 (New)
Gujarat High Court C.A. No. 353/2001 in C.P. No. 90/1999 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

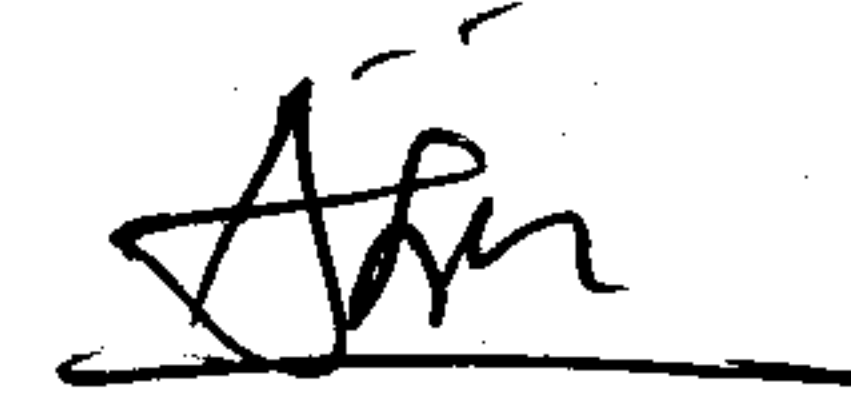
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: Vithalbhai S Parmar.
V/s
Maltiben Bhagwati & Anr.

Section of the Companies Act: Section 392(2) of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	
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2.	A. K. Singh,	Company Prosecutor		
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3.	Vithalbhai S. Parmar	official Liquidator		
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4.	Tulsibhai A. Patel			
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Mr. L.B.H.

21.12.2017


ORDER

Petitioner Mr. Vithalbhai Parmar present. Petitioner Mr. Tulsibhai Patel present.
Learned Advocate Mr. Pavan Godiawala present for Respondent. Learned Company
prosecutor Mr. A K Singh present for official Liquidator.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for Respondent.

Learned Company prosecutor Mr. A K Singh filed Vakalatnama for official
Liquidator.

List the matter on 07.02.2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.